

Draft

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

(THIS THE 29th DAY OF APRIL, 2010)

PRESENT:

HON'BLE MRS. MANJULIKA GAUTAM, MEMBER-A

ORIGINAL APPLICATION NO. 912 OF 2010

(U/s, 19 Administrative Tribunal Act.1985)

1. Kasturi Bai aged 55 years W/o Sukhlal 113 Pratap Pura Nagra Jhansi.
 2. Omwati aged about 30 years (Caste Khangar) R/o Pratap Pura Nagra Jhansi.
-Applicants

By Advocate: Shri R.K. Nigam

Versus

1. Union of India through the General Manager, N.C. Rly. Allahabad.
2. Divisional Railway Manager, N. C. Rly. Jhansi.

..... Respondents

By Advocate: Shri P.N. Rai.

ORDER

(DELIVERED BY: Mrs. Manjulika Gautam - MEMBER-A)

Heard Sri R.K. Nigam, learned counsel for the applicants and Sri P.N. Rai, learned counsel for the respondents.

2. Learned counsel for the applicants stated that the case of the applicants has been almost decided vide orders of C.P.O., Mumbai dated 10.04.2000, thereafter, she has taken loan to the tune of Rs. 10,000/- from a tyrant money lender, who has given a suitable job in the Railway and he even took away her pension book, but till

Thereafter she was forced to take a loan of Rs. 10,000 from a moneylender who promised her a job in the railway & also took away her pension book

date she has not been given any employment on Compassionate ground in place of her father.

3. Learned counsel for the respondents clarified that upon examination it was found that the applicant No. 1 was ~~got~~^{the} married ~~the~~^{the} daughter of deceased Sukhlal, who died in harness. Sukhlal was survived by his widow and married daughter. Sukhlal died on 25.11.1988. The applicant No. 2 has claimed appointment on ~~compassionate~~^{the} ground that she was totally dependent on her father Sukhlal and also divorced by her husband and ~~living separately from her husband and living with the applicant No. 1~~ after demise of Sukhlal. Thereafter, it has rightly been stated by that at the time of death of Sukhlal she was not dependent upon him, but she has alleged that she is having three children from her husband. In view of the above, no intervention is called for in this matter.

4. In view of the above, the OA is, accordingly, dismissed. No order as to costs.

Member (A)

/s.v./-